

(ii) All cable TV operators should be licenced and no cable TV operator should be directed to set up cable TV network in any Group Housing, Co-operative Housing Society etc. except after prior approval of the competent authority;

(ii) Cable TV operators should be required to give an undertaking that in case they show the unauthorised or pirated cassettes on their network their licences would be immediately cancelled/suspended in addition to any of the other liabilities accruing under the law.

These recommendations are being examined by the Committee constituted to study the various aspects of the cable TV network and antenna system in the country.

Border disputes between states

*209 SHRI BHADRESWAR BURAGOHAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the long-pending border disputes between Assam-Nagaland, Assam-Arunachal Pradesh and Assam-Meghalaya; and

(b) if so, what steps have been taken by Government to settle these disputes?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) Yes, Sir.

(b) The Central Government have been of the view that such disputes can be settled by the State Governments concerned through discussions and in a spirit of goodwill and mutual cooperation. The Central Government have been willing to make available their good offices to the States for this purpose.

Meanwhile, the Government of Assam have taken the disputes between them and the Governments of Nagaland and Arunachal Pradesh to

the Supreme Court where they are presently pending.

Subsidies provided to J&K

*210. SHRI PRAMOD MAHAJAN:
SHRI VIREN J. SHAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what was the total amount that had been spent by Government for providing various subsidies to Jammu and Kashmir from April 1, 1948 till March 31, 1989;

(b) whether Government's attention has been drawn to an article that appeared in 'India Today' dated April 30, 1990 to the effect that Rs. 70,000/- crores in subsidies have been provided to Jammu and Kashmir; apart from the blood of Indian soldiers;

(c) whether the National Flag and Emblem Act, 1953 is applicable to Jammu and Kashmir;

(d) if not, the reasons therefor;

(e) the number of instances of the violation of the above Act brought to the notice of Government during 1988-89 and 1989-90; and

(f) if so, what action Government propose to take in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) and (b) Information is being collected. Sacrifices made by the Indian soldiers and others, including people of Jammu & Kashmir, in defending the country's territorial integrity are well-known.

(c) The Emblem and Names (Prevention of Improper Use) Act, 1950 and the Prevention of Insults to National Honour Act, 1971 are applicable throughout the country.

(d) Does not arise.